

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 291/TT/2013

Date: 29.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for Line Bays and Rectors at 765/400 kV Raichur and Solapur Powergrid S/S for Raichur-Solapur Transmission Line under Transmission System associated with Synchronous Inter- Connection between SR and WR in SR & WR

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 27.8.2015:-

- i) Element- wise (i.e. Land, building and civil work, T/L, S/S etc.) and year-wise un-discharged Liability as on COD and closing of each financial year during 2009-14 tariff block, yearly discharge of the same, duly certified by auditors along with the revised tariff forms as per actual COD for both the assets;
- ii) Year-wise and loan-wise computation of interest during construction for the assets from the date of infusion of debt fund up to COD in support of the claim of the IDC as per auditor's certificate as per point (i) above;
- iii) Details of IDC and IEDC capitalized among the elements (i.e. Building, civil work, sub-station, transmission line, PLCC, etc.) of the respective assets;
- iv) Amount of initial spares procured for "765 kV Raipur Sub-station extension, line bay along with line rector", if any, and year-wise details of liability discharged corresponding to initial spares procured up to cut-off date;

- v) date of drawl of loans;
 - vi) date of infusion of the loan amount into the project "Transmission system associated with Synchronous Inter- Connection between SR and WR in SR & WR" ;
 - vii) Applicable interest rate from time to time (from date of infusion of loan to COD) in case of loans carrying floating rate of interest;
 - viii) If date of drawl of loan and date of infusion of loan in the project differ, the amount of interest accrued & paid during that period and treatment of the same; and
 - ix) Element-wise and month-wise detailed break-up of IEDC and date of payment of the same.
2. You are also requested to submit information sought in (ii) above, in soft copy (excel format) in the registry of the Commission, by 27.8.2015.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)